

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF RGN SECURITIES AND HOLDINGS LIMITED

Regd. Office: No. 20, 21st Main Road, Anna Nagar, Chennai- 600040

CORRIGENDUM TO THE PUBLIC ANNOUNCEMENT WHICH APPEARED IN THIS NEWSPAPER ON FEBRUARY 20, 2006

1. The promoters of the Acquirer Company do not belong to any group.
2. The formulas adopted for calculating financial ratios, wherever appearing in the PA is as under:-

Earning Per Share (EPS)	Profit After Tax/ No. of Equity Shares Issued
Return on Networth (%)	(Profit After Tax/ Net Worth) * 100
Book Value Per Equity Share	Net Worth/ No. of Equity Shares Issued
3. The Last date for revision of the offer price, wherever appearing should be read as April 21, 2006 in place of April 24, 2006.
4. The Last date of withdrawal of the acceptance tendered by shareholders, wherever appearing should be read as April 27, 2006 in place of April 28, 2006.
5. The date by which Letter of Offer will be dispatched to the shareholders, wherever appearing should be read as April 08, 2006 in place of April 05, 2006.
6. At para 2.3 of the Public Announcement, Brief financials of the Webfund Foundation Private Limited be read as under:

Particulars	Year ended March 31, 2005 (Audited)
Total Income	758.98
Profit After Tax	18.54
Earnings Per Share (EPS) (in Rs.)	18.54
Book Value Per Share (in Rs.)	21.36
Networth	21.36
Return on Networth (%)	86.80

7. Para 3.4 of the Public Announcement be read as under:

RGN has been presently engaged in investment activities. The Company is registered with Reserve Bank of India for carrying on the business of Non-Banking Financial Institution vide certificate of Registration dated March 7th, 1998 issued by the Reserve Bank of India. The Company had surrendered the licence of Full Fledged Money Changer on February 14, 2006.
8. The shares of the target company are suspended from The Bombay Stock Exchnage Limited w.e.f. July 20, 2005 for violation of clause 15/16 of the Listing Agreement. As per the representation received, the target company is taking steps to revoke suspension from The Bomany Stock Exchange Limited. Further, the Company has already applied for dematerialisation of its securities.
9. The shares are of the target company are not traded at all the stock exchanges where they are listed. Para 1.5 & 1.6 of the public announcement be read accordingly.

The Board of Directors of the Acquirer Company M/s. Webfund Foundation Private Limited having its Registered Office at 85, First Main Road, Gandhi Nagar, Adyar, Chennai-600020, accepts full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Corrigendum to the Public Announcement will also be available on SEBI's website at www.sebi.gov.in

Issued by Manager to the Offer



CHARTERED CAPITAL AND INVESTMENT LIMITED

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Date : 7th April, 2006
Place : New Delhi

On behalf of Acquirer